

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 49/AM12
HELD ON 07.03.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 49/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' held on 07.03.2012 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri S.S.Bose, Senior Development Officer, DIPP
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 48/AM12 held on 29.02.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-241	NC No.: 49/AM12 Dated: 07.03.2012	HQ F. No. 01/87/162/00185/AM12/DES-VII	Status: Deferred
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Request: Higher quantity of Import Item No. 4 mentioned at SION H-278.

Decision: Plastic Export Promotion Council (PEPC) was requested to furnish All Industry Data vide letter dated 17.02.2012. Reply awaited from PEPC.

Deferred for three weeks.

Case No. A-242	NC No.: 49/AM12 Dated: 07.03.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010
01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12
against five advance authorizations.

held on 08.06.2011

Decision: A D/L was issued to firm from DGFT on 09.01.2012. This was followed by reminder on 31.01.2012 giving 15 days time for submission of information. In response to above D/L, the firm vide letter dated 28.02.2012 had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.03.2012.

Deferred for three weeks.

Case No. A-243	NC No.: 49/AM12 Dated: 07.03.2012	Status: Deferred
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DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated 27.05.2011

Request: Enhancement in the quantity of Import Items.

Decision: A D/L was issued to firm from DGFT on 09.01.2012. This was followed by reminder on 31.01.2012 giving 15 days time for submission of information. In response to above D/L, the firm vide letter dated 28.02.2012 had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.03.2012.

Deferred for three weeks.

Case No. A-244	MANAKSIA LTD. (FORMERLY KNOWN AS HINDUSTHAN SEALS LTD.)	HQ F. No. 01/83/050/02009/AM08/DES-VII	Status: Deferred
NC No.: 49/AM12 Dated: 07.03.2012	Adv. Lic. No. 0210106398 dated 23.11.2007	RLA F. No. 02/24/040/00226/AM08	

Request: Amendment in the description of Import Item No. 1 mentioned against Export Product No. 2, 3, 4 and 5.

Decision: A D/L No. 46011/82/2009-PC.II dated 21.02.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-245	HELVOET RUBBER & PLASTIC TECHNOLOGIES (I) PVT. LTD.	Status: Deferred
NC No.: 49/AM12 Dated: 07.03.2012	HQ F. No. 01/87/162/00224/AM12/DES-VII	

Request: **Fixation of adhoc wastage norms for the export product** **“Thermostat Housing”.**

Decision: A D/L No. 46011/13/2012-PC.II dated 17.02.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-246	NC No.: 49/AM12 Dated: 07.03.2012	Status: Deferred
SOLVAY SPECIALITIES INDIA PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/95/AM11/DES-VII	03/95/40/78/AM11	0310576558 dated 31.05.2010
01/87/50/417/AM11/DES-VII	03/95/40/699/AM11	0310606753 dated 16.12.2010
01/87/50/418/AM11/DES-VII	03/95/40/722/AM11	0310607344 dated 22.12.2010
01/87/50/6/AM12/DES-VII	03/95/40/1040/AM11	0310625324 dated 06.04.2011
01/87/50/7/AM12/DES-VII	03/95/40/1041/AM11	0310625334 dated 06.04.2011
01/87/50/33/AM12/DES-VII	03/95/40/1039/AM11	0310629087 dated 02.05.2011

Request: **Fixation of adhoc norms for the export product “Silicone Emulsion”.**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 29.02.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

ONLINE CASES

1	Case No.:10/13/87-ALC1/2011	Party Name:INK & PRINT	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:04.04.2012
	Decision: A D/L was issued to firm on 20.01.2012 (on the basis of letter of DIPP dated 11.01.2012). This was followed by reminder from DGFT on 22.02.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

2	Case No.:23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:28.03.2012
	Decision: A D/L No. 46011/82/2011-PC.II dated 02.01.2012 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 24.01.2012 and 27.02.2012 giving 15 days time for submission of information. Reply awaited from			

the firm.

3	Case No.: 12/21/87-ALC1/2011	Party Name:GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00182/AM12/	RLA File :10/24/040/00027/AM12/	Lic.No/Date:1010044433 22.07.2011	Defer Date:04.04.2012
	Decision: A D/L was issued to firm on 22.02.2012 (on the basis of letter of DIPP dated 14.02.2012). Reply still awaited from the firm. Hence, the Committee decided to issue reminder to firm giving 15 days time for submission of information.			

4	Case No.: 8/19/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00163/AM12/	RLA File :04/24/040/00123/AM12/	Lic.No/Date:0410126763 03.08.2011	Defer Date:28.03.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 07.03.2012. Comments of D/o C&PC are awaited.			

5	Case No.: 1/24/87-ALC1/2011	Party Name:UNIPATCH RUBBER LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00192/AM12/	RLA File :05/24/040/00158/AM12/	Lic.No/Date:0510299508 11.08.2011	Defer Date:04.04.2012
	Decision: A D/L was issued to firm on 18.11.2011 (on the basis of letter of DIPP dated 09.11.2011). Reply still awaited from the firm. The firm vide its letter dated 28.01.2012 requested to grant time upto 28.02.2012 for submission of information which the Committee granted. However, the reply is still awaited from firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

6	Case No.: 3/24/87-ALC1/2011	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00194/AM12/	RLA File :05/24/040/00171/AM12/	Lic.No/Date:0510299303 11.08.2011	Defer Date:28.03.2012
	Decision: A D/L No. 46011/88/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 02.11.2011, 15.11.2011, 13.01.2012 and 27.02.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

7	Case No.: 1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:28.03.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 06.03.2012. Comments of D/o C&PC are awaited.			

8	Case No.: 6/30/87-ALC1/2011	Party Name:BILCARE LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00232/AM12/	RLA File :31/83/040/00131/AM12/	Lic.No/Date:3110050878 07.10.2011	Defer Date:28.03.2012
	Decision: A D/L No. 46011/179/2004-PC.II dated 08.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011, 20.01.2012 and 22.02.2012 (Final Reminder)giving 15 days time for submission of information. The firm vide letter dated 22.02.2012 has requested to grant 15 days time to them for submission of information. The Committee considered the request of firm and grant them 15 days time for submission of information.			

	Case No.: 4/36/87-ALC1/2011	Party Name:COSMO FILMS LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00272/AM12/	RLA File :03/94/040/00582/AM12/	Lic.No/Date:0310659828	Defer

9		14.10.2011	Date:28.03.2012
	Decision: A D/L No. 46011/17/2004-PC.II dated 26.12.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 20.01.2012 and 22.02.2012 giving 15 days time for submission of information. Reply awaited from the firm.		

10	Case No.:5/36/87-ALC1/2011	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00273/AM12/	RLA File :03/94/040/00626/AM12/	Lic.No/Date:0310660126 17.10.2011	Defer Date:28.03.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 24.02.2012. Comments of D/o C&PC are awaited.			

11	Case No.:2/34/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00252/AM12/	RLA File :02/24/040/00039/AM12/	Lic.No/Date:0210168301 31.10.2011	Defer Date:28.03.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 21.02.2012. Comments of D/o C&PC are awaited.			

12	Case No.:3/34/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00253/AM12/	RLA File :02/24/040/00074/AM12/	Lic.No/Date:0210168300 31.10.2011	Defer Date:28.03.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 21.02.2012. Comments of D/o C&PC are awaited.			

	Case No.:6/36/87-ALC1/2011	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
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13	HQ File :01/87/050/00274/AM12/	RLA File :03/95/040/00581/AM12/	Lic.No/Date:0310663928 08.11.2011	Defer Date:28.03.2012
Decision: A copy of reply received from firm has been forwarded to D/o C&PC 27.02.2012. Comments of D/o C&PC are awaited.				

14	Case No.:10/38/87-ALC1/2011	Party Name:AKSH TECHNOLOGIES LTD.(A WHOLLY OWNED SUBSIDIARY	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00286/AM12/	RLA File :05/23/040/00313/AM12/	Lic.No/Date:0510308166 16.11.2011	Defer Date:28.03.2012
Decision: A copy of reply received from firm has been forwarded to D/o C&PC 24.02.2012. Comments of D/o C&PC are awaited.				

15	Case No.:1/46/87-ALC1/2011	Party Name:DODIA ESTABLISHMENT	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00364/AM12/	RLA File :03/94/040/00736/AM12/	Lic.No/Date:0310665681 17.11.2011	Defer Date:28.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 13.02.2012. Comments of D/o C&PC are awaited.				

16	Case No.:14/47/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00395/AM12/	RLA File :09/24/040/00321/AM12/	Lic.No/Date:0910049804 22.11.2011	Defer Date:28.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.				

	Case No.:17/46/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS	Meet No/Date:49/87-ALC1/2011	Status: Deferred
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17		PRIVATE LIMITED	07.03.2012	
	HQ File :01/87/050/00380/AM12/	RLA File :09/24/040/00322/AM12/	Lic.No/Date:0910049904 24.11.2011	Defer Date:28.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.				

18	Case No.:16/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00325/AM12/	RLA File :34/24/040/00124/AM12/	Lic.No/Date:3410032343 29.11.2011	Defer Date:28.03.2012
Decision: A D/L No. 46011/72/2008-PC.II dated 25.01.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 27.02.2012 giving 15 days time for submission of information. Reply awaited from the firm.				

19	Case No.:17/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00326/AM12/	RLA File :34/24/040/00125/AM12/	Lic.No/Date:3410032344 29.11.2011	Defer Date:28.03.2012
Decision: A D/L No. 46011/72/2008-PC.II dated 25.01.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 27.02.2012 giving 15 days time for submission of information. Reply awaited from the firm.				

20	Case No.:10/47/87-ALC1/2011	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00391/AM12/	RLA File :05/24/040/00299/AM12/	Lic.No/Date:0510309679 29.11.2011	Defer Date:28.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.				

	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH	Meet No/Date:49/87-ALC1/2011	Status:
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21		INDUSTRIES PVT.LTD.	07.03.2012	Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:04.04.2012
	Decision: A D/L No. 46011/12/2012-PC.II dated 09.02.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

22	Case No.:5/41/87-ALC1/2011	Party Name:POLOLIGHT INDUSTRIES LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00314/AM12/	RLA File :03/95/040/00684/AM12/	Lic.No/Date:0310669693 09.12.2011	Defer Date:04.04.2012
	Decision: A D/L No. 46011/9/2012-PC.II dated 09.02.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

23	Case No.:6/41/87-ALC1/2011	Party Name:JELENTA POLYTRADERS PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00315/AM12/	RLA File :02/24/040/00154/AM12/	Lic.No/Date:0210170696 13.12.2011	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

24	Case No.:10/41/87-ALC1/2011	Party Name:SHOBIKAA IMPEX,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00319/AM12/	RLA File :32/24/040/00045/AM12/	Lic.No/Date:3210051496 14.12.2011	Defer Date:04.04.2012
	Decision: A D/L No. 46011/07/2012-PC.II dated 15.02.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

25	Case No.:2/43/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00330/AM12/	RLA File :03/95/040/00754/AM12/	Lic.No/Date:0310671525 19.12.2011	Defer Date:28.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 24.01.2012. Comments of D/o C&PC are awaited.				

26	Case No.:3/43/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00331/AM12/	RLA File :03/95/040/00752/AM12/	Lic.No/Date:0310671531 19.12.2011	Defer Date:28.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 24.01.2012. Comments of D/o C&PC are awaited.				

27	Case No.:11/47/87-ALC1/2011	Party Name:SWASTIK POLYMERS	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00392/AM12/	RLA File :05/24/040/00320/AM12/	Lic.No/Date:0510311885 20.12.2011	Defer Date:28.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.				

28	Case No.:12/47/87-ALC1/2011	Party Name:SWASTIK POLYMERS	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00393/AM12/	RLA File :05/24/040/00331/AM12/	Lic.No/Date:0510311889 20.12.2011	Defer Date:28.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.				

	Case No.:1/45/87-ALC1/2011	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
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29	HQ File :01/87/050/00352/AM12/	RLA File :02/24/040/00179/AM12/	Lic.No/Date:0210171929 05.01.2012	Defer Date:28.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 27.02.2012. Comments of D/o C&PC are awaited.				

30	Case No.:5/45/87-ALC1/2011	Party Name:EPP COMPOSITES PVT. LTD.,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00356/AM12/	RLA File :24/24/040/00015/AM12/	Lic.No/Date:2410035255 12.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.02.2012. Comments of D/o C&PC are awaited.			

31	Case No.:15/46/87-ALC1/2011	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00378/AM12/	RLA File :34/24/040/00041/AM12/	Lic.No/Date:3410032934 12.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

32	Case No.:11/46/87-ALC1/2011	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00374/AM12/	RLA File :03/94/040/00903/AM12/	Lic.No/Date:0310676624 13.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

33	Case No.:2/46/87-ALC1/2011	Party Name:SIEMENS LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00365/AM12/	RLA File :03/95/040/00865/AM12/	Lic.No/Date:0310676945 16.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

34	Case No.:18/46/87-ALC1/2011	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00381/AM12/	RLA File :24/24/040/00016/AM12/	Lic.No/Date:2410035264 16.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

35	Case No.:4/46/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00367/AM12/	RLA File :04/24/040/00289/AM11/	Lic.No/Date:0410132914 19.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

36	Case No.:5/46/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00368/AM12/	RLA File :04/24/040/00314/AM11/	Lic.No/Date:0410132916 19.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

37	Case No.:6/46/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00369/AM12/	RLA File :04/24/040/00362/AM11/	Lic.No/Date:0410132909 19.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

38	Case No.:8/46/87-ALC1/2011	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00371/AM12/	RLA File :02/24/040/00194/AM12/	Lic.No/Date:0210172681 19.01.2012	Defer Date:28.03.2012

Decision: A copy of application has been forwarded to D/o C&PC on 13.02.2012. Comments of D/o C&PC are awaited.

39	Case No.:9/46/87-ALC1/2011	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00372/AM12/	RLA File :02/24/040/00195/AM12/	Lic.No/Date:0210172682 19.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 13.02.2012. Comments of D/o C&PC are awaited.			

40	Case No.:1/44/87-ALC1/2011	Party Name:CHIRAG PACK (INDIA) PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00350/AM12/	RLA File :03/94/040/00921/AM12/	Lic.No/Date:0310677985 20.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 02.02.2012. Comments of D/o C&PC are awaited.			

41	Case No.:14/46/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00377/AM12/	RLA File :32/24/040/00052/AM12/	Lic.No/Date:3210052342 20.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

42	Case No.:16/46/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00379/AM12/	RLA File :04/24/040/00283/AM12/	Lic.No/Date:0410132997 20.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 08.02.2012. Comments of D/o C&PC are awaited.			

Case No.:3/45/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE	Meet No/Date:49/87-ALC1/2011	Status: Deferred
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43		LIMITED	07.03.2012	
	HQ File :01/87/050/00354/AM12/	RLA File :03/94/040/00252/AM12/	Lic.No/Date:0310678502 24.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 21.02.2012. Comments of D/o C&PC are awaited.			

44	Case No.:9/47/87-ALC1/2011	Party Name:PARAS LAMINATES PVT LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00390/AM12/	RLA File :05/24/040/00278/AM11/	Lic.No/Date:0510315469 24.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

45	Case No.:13/47/87-ALC1/2011	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00394/AM12/	RLA File :05/24/040/00378/AM12/	Lic.No/Date:0510315553 24.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

46	Case No.:25/49/87-ALC1/2011	Party Name:GOVIND RUBBER LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00434/AM12/	RLA File :30/24/040/00040/AM12/	Lic.No/Date:3010083005 24.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to DIPP on 02.03.2012. Comments of DIPP are awaited.			

47	Case No.:6/47/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00387/AM12/	RLA File :04/24/040/00092/AM12/	Lic.No/Date:0410133175 27.01.2012	Defer Date:28.03.2012

Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.

48	Case No.: 7/47/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00388/AM12/	RLA File :04/24/040/00094/AM12/	Lic.No/Date:0410133177 27.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

49	Case No.: 7/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00358/AM12/	RLA File :31/83/040/00205/AM12/	Lic.No/Date:3110052648 30.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 22.02.2012. Comments of D/o C&PC are awaited.			

50	Case No.: 8/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00359/AM12/	RLA File :31/83/040/00216/AM12/	Lic.No/Date:3110052649 30.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 17.02.2012. Comments of D/o C&PC are awaited.			

51	Case No.: 17/47/87-ALC1/2011	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00398/AM12/	RLA File :03/95/040/00811/AM12/	Lic.No/Date:0310679230 30.01.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

	Case No.: 21/49/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
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52	HQ File :01/87/050/00430/AM12/	RLA File :07/24/040/00432/AM12/	Lic.No/Date:0710085906 01.02.2012	Defer Date:28.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2012. Comments of D/o C&PC are awaited.				

53	Case No.:22/49/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00431/AM12/	RLA File :07/24/040/00433/AM12/	Lic.No/Date:0710085905 01.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2012. Comments of D/o C&PC are awaited.			

54	Case No.:23/49/87-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00432/AM12/	RLA File :08/24/040/00148/AM12/	Lic.No/Date:0810108374 02.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2012. Comments of D/o C&PC are awaited.			

55	Case No.:8/47/87-ALC1/2011	Party Name:VITALO PLASTICS SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00389/AM12/	RLA File :04/24/040/00286/AM12/	Lic.No/Date:0410133412 03.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.02.2012. Comments of D/o C&PC are awaited.			

56	Case No.:17/49/87-ALC1/2011	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00426/AM12/	RLA File :02/24/040/00203/AM12/	Lic.No/Date:0210173621 03.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2012. Comments of D/o C&PC are awaited.			

57	Case No.:24/49/87-ALC1/2011	Party Name:EUREKA CONVEYOR BELTINGS PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00433/AM12/	RLA File :13/24/040/00034/AM12/	Lic.No/Date:1310038668 03.02.2012	Defer Date: 04.04.2012
	Decision: DIPP vide letter dated 07.03.2012 has sought for following information: (i) Complete manufacturing process for the manufacture of ‘Rubber Conveyor Belting (Various Ply. Thickness, Width, Grade, Cut Edge Construction) indicating wastage generated in each stage of manufacture; (ii) Justification for the quantity of import of each item in the import list; and (iii) Production of Rubber Conveyor Belting (Various Ply. Thickness, Width, Grade, Cut Edge Construction) of similar ply rating and strength as proposed for export in the present application vis-à-vis consumption of all raw material (both imported and indigenous) during the past 3 years separately, year wise, duly certified by a Chartered Accountant. In view of above, the Committee decided to call for above information from firm giving 15 days time for submission of information.			

58	Case No.:1/47/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00382/AM12/	RLA File :03/95/040/00918/AM12/	Lic.No/Date:0310680373 06.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

59	Case No.:2/47/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00383/AM12/	RLA File :03/95/040/00921/AM12/	Lic.No/Date:0310680383 06.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

60	Case No.:28/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00437/AM12/	RLA File :34/24/040/00209/AM12/	Lic.No/Date:3410033124 06.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

61	Case No.:29/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00438/AM12/	RLA File :34/24/040/00208/AM12/	Lic.No/Date:3410033123 06.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

62	Case No.:30/49/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00439/AM12/	RLA File :34/24/040/00207/AM12/	Lic.No/Date:3410033122 06.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

63	Case No.:15/49/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00424/AM12/	RLA File :04/24/040/00100/AM12/	Lic.No/Date:0410133477 07.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 05.03.2012. Comments of D/o C&PC are awaited.			

	Case No.:16/49/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2011	Status: Deferred
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64			07.03.2012	
	HQ File :01/87/050/00425/AM12/	RLA File :04/24/040/00125/AM12/	Lic.No/Date:0410133475 07.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 05.03.2012. Comments of D/o C&PC are awaited.			

65	Case No.:20/49/87-ALC1/2011	Party Name:SPERRY PLAST LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00429/AM12/	RLA File :05/24/040/00404/AM12/	Lic.No/Date:0510317029 08.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 05.03.2012. Comments of D/o C&PC are awaited.			

66	Case No.:3/47/87-ALC1/2011	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00384/AM12/	RLA File :03/94/040/00953/AM12/	Lic.No/Date:0310681067 09.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.02.2012. Comments of D/o C&PC are awaited.			

67	Case No.:4/47/87-ALC1/2011	Party Name:NILKAMAL LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00385/AM12/	RLA File :03/95/040/00801/AM12/	Lic.No/Date:0310681301 10.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2012. Comments of D/o C&PC are awaited.			

	Case No.:5/47/87-ALC1/2011	Party Name:ELANTAS BECK INDIA LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
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68	HQ File :01/87/050/00386/AM12/	RLA File :31/83/040/00224/AM12/	Lic.No/Date:3110052929 10.02.2012	Defer Date:28.03.2012
Decision: A copy of application has been forwarded to D/o C&PC on 05.03.2012. Comments of D/o C&PC are awaited.				

69	Case No.:19/49/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00428/AM12/	RLA File :04/24/040/00184/AM12/	Lic.No/Date:0410133637 10.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 05.03.2012. Comments of D/o C&PC are awaited.			

70	Case No.:27/49/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00436/AM12/	RLA File :32/24/040/00057/AM12/	Lic.No/Date:3210052905 10.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2012. Comments of D/o C&PC are awaited.			

	Case No.:26/49/87-ALC1/2011		Party Name:R.M.EXPORTS		Meet No/Date:49/87-ALC1/2011 07.03.2012		Status: Approved														
	HQ File :01/87/050/00435/AM12/		RLA File :30/24/040/00069/AM12/		Lic.No/Date:3010083524 13.02.2012		Defer Date:														
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>40093200</td><td>62/0- RUBBER HOSES OF DIFFERENT DIMENSIONS REINFORCED WITH POLYESTER FILAMENT YARN</td><td>500.000</td><td>M.T</td><td>59010502.00</td><td>1145835.00 US\$</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	40093200	62/0- RUBBER HOSES OF DIFFERENT DIMENSIONS REINFORCED WITH POLYESTER FILAMENT YARN	500.000	M.T	59010502.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)															
1	40093200	62/0- RUBBER HOSES OF DIFFERENT DIMENSIONS REINFORCED WITH POLYESTER FILAMENT YARN	500.000	M.T	59010502.00	1145835.00 US\$															

					Total	59,010,502.00	1,145,835.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40024900	NBR/EPDM RUBBER	262.500	M.T	31419377.00	610085.00 US\$	Value & Qty
2	28034000	CARBON BLACK	105.000	M.T	6489000.00	126000.00 US\$	Value & Qty
3	28112200	PRECEPITATED SILICA OTHER THAN FUMED SILICA	78.500	M.T	4042750.00	78500.00 US\$	Value & Qty
4	38121000	RUBBER CHEMICALS, ACCELERATORS AND ANTI-OXIDANTS CIF VALUE DOES NOT EXCEED 7% OF FOB VALUE OF EXPORTS.	8.000	M.T	1030000.00	20000.00 US\$	Value & Qty
5	38123000	MISC CHEMICALS SUCH AS SULPHUR, RESIN CIF VALUE DOES NOT EXCEED 2% FOB VALUE OF EXPORTS.	36.500	M.T	1180210.00	22916.00 US\$	Value & Qty
6	32041900	DYES/PIGMENTS FOR RUBBER	9.500	M.T	3726452.00	72359.00 US\$	Value & Qty
7	54022090	POLYESTER FILAMENT YARN (DENIER 1000/1500/2000)	25.000	M.T	1287500.00	25000.00 US\$	Value & Qty
				Total	49,175,289.00	954,860.00	

Decision: According to the technical comments of DIPP vide letter dated 07.03.2012, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Hoses of different dimensions Reinforced with Polyester Filament Yarn	500.00 MT	1. NBR/EPDM Rubber	262.50 MT
		2. Carbon Black	105.00 MT
		3. Predicated Silica Other than Fumed Silica	78.50 MT
		4. Rubber Chemicals, Accelerators and Anti-oxidants	8.00 MT
		5. Misc. Chemicals such as Sulphur,	36.50 MT

		Resins	
		6. Dyes/Pigments for Rubber	9.50 MT
		7. Polyester Filament Yarn 1000/1500/2000	25.00 MT
However, at the time of redemption the applicant will account for minimum of 49.875% of NBR/EPDM Rubber in export product separately.			

72	Case No.:15/47/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00396/AM12/	RLA File :31/83/040/00225/AM12/	Lic.No/Date:3110052951 14.02.2012	Defer Date:04.04.2012
	Decision: RLA, Pune has been requested through e-mail on 02.03.2012 for sending application expeditiously. However, the application is still awaited. Hence, the Committee decided to issue another e-mail reminder at DDG level to RLA, Pune for sending application expeditiously.			

	Case No.:16/47/87-ALC1/2011		Party Name:DSM INDIA PVT. LTD		Meet No/Date:49/87-ALC1/2011 07.03.2012		Status: Approved		
	HQ File :01/87/050/00397/AM12/		RLA File :31/83/040/00217/AM12/		Lic.No/Date:3110052950 14.02.2012		Defer Date:		
	Application: Request is for adhoc norms for following:								
	<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>			<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>

1	39081010	63/0- AKULON K 222 KG V4 BLACK (NYLON6, 20% GLASS FILLED FLAME RETARDANT MOULDING POWDER/GRANULES)	24000.000	K.G	4560000.00	86939.94 US\$
				Total	4,560,000.00	86,939.94

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS / GRANULES	16077.890	K.G	2178895.48	40918.22 US\$	Value & Qty
2	70191100	GLASS FIBER (CHOPPED STRANDS)	4944.000	K.G	294860.16	5537.28 US\$	Value & Qty
3	32064990	MASTERBATCH	247.200	K.G	83587.59	1569.72 US\$	Value & Qty
4	39092090	MELAMINE CYNURATE	2966.400	K.G	309603.17	5814.14 US\$	Value & Qty
5	29159090	CALCIUM STEARATE	484.510	K.G	2580.03	48.45 US\$	Value & Qty
				Total	2,869,526.43	53,887.81	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 28/87-ALC1/2011 dated 12.10.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
20% Glass Fiber Reinforced Flame Retardant Nylon 6 Compound (AKULON K 222 KGV4)	1 kg	1. Nylon 6 chips/Granules	0.6699 kg
		2. Glass Fiber	0.2060 kg
		3. Relevant Colourant /Masterbatch	0.0103 kg
		4. Melamine Cynurate (Flame Retardant)	0.1236 kg
		5. Calcium Stearate (Mould Releasing Agent)	0.0202 kg
NB: The raw materials quantity whichever is less either as applied by the firm or as recommended above may be allowed for import.			

74	Case No.:18/49/87-ALC1/2011	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00427/AM12/	RLA File :04/24/040/00164/AM12/	Lic.No/Date:0410133751 14.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 05.03.2012. Comments of D/o C&PC are awaited.			

75	Case No.:1/49/87-ALC1/2011	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00410/AM12/	RLA File :03/95/040/00945/AM12/	Lic.No/Date:0310682961 22.02.2012	Defer Date:28.03.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 05.03.2012. Comments of D/o C&PC are awaited.			

76	Case No.:2/49/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00411/AM12/	RLA File :03/95/040/00994/AM12/	Lic.No/Date:0310683177 23.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

77	Case No.:3/49/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00412/AM12/	RLA File :03/95/040/00995/AM12/	Lic.No/Date:0310683179 23.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

78	Case No.:4/49/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00413/AM12/	RLA File :03/95/040/00996/AM12/	Lic.No/Date:0310683182 23.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

79	Case No.:5/49/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00414/AM12/	RLA File :03/95/040/00997/AM12/	Lic.No/Date:0310683365 24.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

80	Case No.:6/49/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00415/AM12/	RLA File :03/95/040/01002/AM12/	Lic.No/Date:0310683368 24.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

81	Case No.:7/49/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00416/AM12/	RLA File :03/95/040/01003/AM12/	Lic.No/Date:0310683374 24.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

82	Case No.:8/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00417/AM12/	RLA File :03/95/040/00979/AM12/	Lic.No/Date:0310683390 24.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

83	Case No.:9/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00418/AM12/	RLA File :03/95/040/00988/AM12/	Lic.No/Date:0310683448 24.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

84	Case No.:10/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00419/AM12/	RLA File :03/95/040/00990/AM12/	Lic.No/Date:0310683450 24.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

85	Case No.:11/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00420/AM12/	RLA File :03/95/040/00986/AM12/	Lic.No/Date:0310683617 27.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

86	Case No.:12/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00421/AM12/	RLA File :03/95/040/00989/AM12/	Lic.No/Date:0310683623 27.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

87	Case No.:13/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00422/AM12/	RLA File :03/95/040/00991/AM12/	Lic.No/Date:0310683632 27.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

88	Case No.:14/49/87-ALC1/2011	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00423/AM12/	RLA File :03/95/040/00069/AM12/	Lic.No/Date:0310683725 27.02.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

89	Case No.:31/49/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00440/AM12/	RLA File :31/83/040/00231/AM12/	Lic.No/Date:3110053241 01.03.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

90	Case No.:32/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00441/AM12/	RLA File :03/95/040/01010/AM12/	Lic.No/Date:0310684246 01.03.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

91	Case No.:33/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00442/AM12/	RLA File :03/95/040/00987/AM12/	Lic.No/Date:0310684247 01.03.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

92	Case No.:34/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00443/AM12/	RLA File :03/95/040/01016/AM12/	Lic.No/Date:0310684248 01.03.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

93	Case No.:35/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:49/87-ALC1/2011 07.03.2012	Status: Deferred
	HQ File :01/87/050/00444/AM12/	RLA File :03/95/040/01008/AM12/	Lic.No/Date:0310684249 01.03.2012	Defer Date:04.04.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
